

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.4-IA/68(AHM)2024 in Cont.A/01(AHM)2023  
in  
CP/21(AHM)2023

**Proceedings under Section 241 - 242 of Co. Act, 2013**

**IN THE MATTER OF:**

Vishal Rajyaguru & Ors.  
V/s  
4Care Lifesciences Pvt Ltd & Ors.

.....Applicant

.....Respondent

**Order delivered on: 11/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Arjun Sheth, Adv. a.w Mr Rajiv Chawla, Adv.  
For the Respondent : Mr. Pavan Godiawala, Adv.

**ORDER**

**IA/68(AHM)2024 in Cont. A/01(AHM)2023**

Heard the Ld. for applicant and respondent. Connected matter is coming up for hearing on 22.08.2024, hence, this matter stands adjourned to 22.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**